

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 01  
88/241-242/PB/2020

**IN THE MATTER OF:**

Ishwar Chand Jindal & Ors.	...	Applicant/Petitioner
Vs		
Magnum Steels & Ors.	...	Respondent

**Order under Section 241-242.**

**Order delivered on 18.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	: Mr. Manoj Kumar Garg, Advocate for P-1 Mr. Ishwar Chand Jindal, Ms. Shashi P Jindal in person
For the Respondent	: Mr. Rakesh Wadhwa, adv, for R-3 & R-4

**ORDER**

**CA-778(PB)/2020:-**

It is a withdrawal application filed by P1 having 94.83% & P3 having 1.02% shareholding in R1 Company stating that the issues in between P1 & P3 with the Respondents have been resolved. Now some other counsel has appeared on behalf of P1 & P2.


Whereas the petitioners' counsel who initially filed this petition has stated that P2 is not withdrawing the petition against the Respondents, when we have asked how much shareholding he has, the counsel has stated that he is only continuing as director.




Another intriguing feature is, P1, husband of R2, sitting next to her, has not been speaking despite we have asked him as to whether he is withdrawing the petition. But his wife saying he could not speak because he has stammering problem.

However, since we are unable to extract any information from P1 and it is the second respondent who has been canvassing this case, we are of the opinion that it would be better to post it to some other date to ascertain as to whether or not P1 has voluntarily filed this application.

List this matter on 14.01.2021, the date earlier fixed.

  
(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)